

ITEM NO.40

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3300/2016  
(Arising out of impugned final judgment and order dated 22-09-2015  
in CRLAP No.837/2010 passed by the High Court of Judicature at  
Allahabad)

THE STATE OF UTTAR PRADESH  
HOME DEPARTMENT SECRETARY

PETITIONER(S)

VERSUS

BHAGWAN DAS

RESPONDENT(S)

Date : 02-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr.Sanjay Kumar Tyagi, AOR  
Mr.Divyansh Rai, Adv.  
Mr.Yogesh Pachauri, Adv.  
Mr.Ajay Kumar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Let bailable warrant in the sum of Rs.50,000/- be  
issued against the respondent for securing his presence in  
the court on the next date of hearing to be fixed by the  
Office after six weeks.

(Ashok Raj Singh)  
Court Master

(Jagdish Chander)  
Court Master